

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA NO.3049/2015**

**NEW DELHI THIS THE 9<sup>TH</sup> DAY OF JULY, 2018**

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Manoj Tyagi,  
S/o Sh. Rajender Tyagi,  
Aged about 31 years,  
Presently working as  
Fire Operator,  
R/o D-729/6, Gali No.7A  
Ashok Nagar, Delhi-110093.

...Applicant

(By Advocate: Mr. Nilansh Gaur)

**VERSUS**

1. Govt. of NCT of Delhi  
Through the Chief Secretary,  
Delhi Sachivalaya,  
I.P. Estate, New Delhi.
  
2. Delhi Fire Service  
Through the Director  
Delhi Fire Service Directorate  
Connaught Place,  
New Delhi-110001. ...Respondents

(By Advocate: Mr. Rajesh Kumar for Mr. Amit Anand)

**ORDER (ORAL)**

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J):**

Shri Nilansh Gaur, the learned counsel appearing for the applicant, seeks leave of this Tribunal to withdraw the O.A. with

liberty to avail his remedies, in accordance with law, if so advised, in future.

2. Accordingly, the O.A. is dismissed as withdrawn with liberty as aforesaid. No order as to costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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